MC(WA) No. 2 of 2015

BEFORE

THE HON'BLE MR JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE SR SEN

03.02.2015

Mr R Deb Nath, learned counsel, appears for the appellants.

Issue notice of application for condonation of delay.

Mr R Deb Nath, learned counsel for the UOI prays for and is granted two weeks' time to submit a copy of the Fifth Central Pay Commission report.

List on 19.02.2015.

JUDGE

CHIEF JUSTICE
(ACTING)

dev

Misc Caveat Petn No. 330 of 2014

BEFORE

THE HON'BLE MR JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE SR SEN

03.02.2015

Mr N Syngkon, learned counsel, enters appearance on behalf of the caveator.

Mr ND Chullai, learned senior GA, represents the State.

Mr K Paul, learned counsel, represents the private respondents.

Caveat, thus, stands discharged.

JUDGE

CHIEF JUSTICE
(ACTING)

dev

WA No. 3 of 2015

BEFORE

THE HON'BLE MR JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE SR SEN

03.02.2015

Mr K Paul, learned counsel, appears for the appellants.

Mr N Syngkon, learned counsel, represents the private respondent.

Mr ND Chullai, learned senior GA, represents the proforma respondents.

Mr K Paul, learned counsel for the appellants after arguing for sometime, on being asked as to how the Commission could have ignored the requirement of written examination as provided under the provisions of Rules, regarding direct recruitment, prays for and is granted a week's time to prepare and argue the matter.

List on 11.02.2015.

JUDGE

CHIEF JUSTICE
(ACTING)

dev

WA No. 4 of 2015

BEFORE

THE HON'BLE MR JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE SR SEN

03.02.2015

Mr K Paul, learned counsel, appears for the appellants.

Mr S Dey, learned counsel, represents the private respondent.

Mr ND Chullai, learned senior GA, represents the proforma respondents.

Mr K Paul, learned counsel for the appellants after arguing for sometime, on being asked as to how the Commission could have ignored the requirement of written examination as provided under the provisions of Rules, regarding direct recruitment, prays for and is granted a week's time to prepare and argue the matter.

List on 11.02.2015.

JUDGE

CHIEF JUSTICE
(ACTING)

dev

WA No. 5 of 2015

BEFORE

THE HON'BLE MR JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE SR SEN

03.02.2015

Mr K Paul, learned counsel, appears for the appellants.

Mr N Syngkon, learned counsel, represents the private respondents.

Mr ND Chullai, learned senior GA, represents the proforma respondents.

Mr K Paul, learned counsel for the appellants after arguing for sometime, on being asked as to how the Commission could have ignored the requirement of written examination as provided under the provisions of Rules, regarding direct recruitment, prays for and is granted a week's time to prepare and argue the matter.

List on 11.02.2015.

JUDGE

CHIEF JUSTICE
(ACTING)

dev

WA No. 6 of 2015

BEFORE

THE HON'BLE MR JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE SR SEN

03.02.2015

Mr K Paul, learned counsel, appears for the appellants.

Mr S Dey, learned counsel, represents the private respondent.

Mr ND Chullai, learned senior GA, represents the proforma respondents.

Mr K Paul, learned counsel for the appellants after arguing for sometime, on being asked as to how the Commission could have ignored the requirement of written examination as provided under the provisions of Rules, regarding direct recruitment, prays for and is granted a week's time to prepare and argue the matter.

List on 11.02.2015.

JUDGE

CHIEF JUSTICE
(ACTING)

dev

WA No. 7 of 2015

BEFORE

THE HON'BLE MR JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE SR SEN

03.02.2015

Mr K Paul, learned counsel, appears for the appellants.

Mr N Syngkon, learned counsel, represents the private respondents.

Mr ND Chullai, learned senior GA, represents the proforma respondents.

Mr K Paul, learned counsel for the appellants after arguing for sometime, on being asked as to how the Commission could have ignored the requirement of written examination as provided under the provisions of Rules, regarding direct recruitment, prays for and is granted a week's time to prepare and argue the matter.

List on 11.02.2015.

JUDGE

CHIEF JUSTICE
(ACTING)

dev

WA No. 8 of 2015

BEFORE

THE HON'BLE MR JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE SR SEN

03.02.2015

Mr K Paul, learned counsel, appears for the appellants.

Mr S Dey, learned counsel, represents the private respondent.

Mr ND Chullai, learned senior GA, represents the proforma respondents.

Mr K Paul, learned counsel for the appellants after arguing for sometime, on being asked as to how the Commission could have ignored the requirement of written examination as provided under the provisions of Rules, regarding direct recruitment, prays for and is granted a week's time to prepare and argue the matter.

List on 11.02.2015.

JUDGE

CHIEF JUSTICE
(ACTING)

dev

WA No. 9 of 2015

BEFORE

THE HON'BLE MR JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE SR SEN

03.02.2015

Mr K Paul, learned counsel, appears for the appellants.

Mr S Dey, learned counsel, represents the private respondent.

Mr ND Chullai, learned senior GA, represents the proforma respondents.

Mr K Paul, learned counsel for the appellants after arguing for sometime, on being asked as to how the Commission could have ignored the requirement of written examination as provided under the provisions of Rules, regarding direct recruitment, prays for and is granted a week's time to prepare and argue the matter.

List on 11.02.2015.

JUDGE

CHIEF JUSTICE
(ACTING)

dev

WA No. 10 of 2015

BEFORE

THE HON'BLE MR JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE SR SEN

03.02.2015

Mr K Paul, learned counsel, appears for the appellants.

Mr N Syngkon, learned counsel, represents the private respondents.

Mr ND Chullai, learned senior GA, represents the proforma respondents.

Mr K Paul, learned counsel for the appellants after arguing for sometime, on being asked as to how the Commission could have ignored the requirement of written examination as provided under the provisions of Rules, regarding direct recruitment, prays for and is granted a week's time to prepare and argue the matter.

List on 11.02.2015.

JUDGE

CHIEF JUSTICE
(ACTING)

dev

CRL.A. No. 6 of 2014

BEFORE
THE HON'BLE MR. JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

03-02-2015

Mr. PT Sangma, learned Advocate, appears for the appellant.

Mr. S. Sen Gupta, learned GA, represents the State respondents.

Learned counsel for the State respondents prays for and is granted 2(two) weeks' time to prepare and argue the case. List on 19-02-2015.

JUDGE **CHIEF JUSTICE (ACTING)**

S.Rynjah

CRL.A. No. 3 of 2014

BEFORE
THE HON'BLE MR. JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

03-02-2015

Mr. B. Bhattacharjee, learned Advocate, appears for the appellant.

Mr. R. Gurung, learned GA, represents the State respondents.

Mr. B. Bhattacharjee, learned counsel, states that probably the case diary has been received. However, despite direction from the Court, statements under Section 161 CrPC have not been provided to him. Registry is directed to do the needful. List on 18-2-2015.

JUDGE **CHIEF JUSTICE (ACTING)**

S.Rynjah

WA No. 33 of 2014

BEFORE
THE HON'BLE MR. JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

03-02-2015

Mr. SM Suna, learned Advocate, appears for the appellant.

Mr. AG Momin, learned Advocate, represents the respondent.

Learned counsel for the parties pray for and are granted one week's time to argue the matter. List on 10-02-2015.

JUDGE **CHIEF JUSTICE (ACTING)**

S.Rynjah

CRL.A. No. 2 of 2014

BEFORE
THE HON'BLE MR. JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

03-02-2015

Mr. MF Qureshi, learned Advocate, appears for the appellant.

Mr. ND Chullai, learned Sr. GA, assisted by Mr. S. Sen Gupta, learned GA, represents the State respondents.

Registry is directed to include the remaining exhibits and earlier trial court judgment in the supplementary paper book before the next date of hearing. Learned counsel for the parties on their request are granted 2(two) weeks' time to prepare and argue the matter. List on 18-02-2015.

JUDGE **CHIEF JUSTICE (ACTING)**

S.Rynjah

WA No. 27 of 2014

BEFORE
THE HON'BLE MR. JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

03-02-2015

Ms. A. Kharumnuid, learned Advocate, appears for the appellants.

Mr. HL Shangreiso, learned Advocate, represents the respondents.

Learned counsel for the parties pray for and are granted 2(two) weeks' time to argue the matter. List on 18-02-2015.

JUDGE **CHIEF JUSTICE (ACTING)**

S.Rynjah